
M/S Vatika Hotels Pvt Ltd Vs A.C.I.T

Income Tax Appeal No. 7833/DEL/2019

Court: Income Tax Appellate Tribunal (Delhi H Bench)

Date of Decision: Nov. 11, 2022

Acts Referred:

Income Tax Appellate Tribunal Rules, 1963 " Rule 18(6)#Income Tax Act, 1961 " Section 35D, 57(ii)

Hon'ble Judges: N.K. Billaiya, (AM); Kul Bharat, J

Bench: Division Bench

Advocate: C.S. Aggarwal, Ravi Pratap Mall, Sanjai Kumar Yadav

Final Decision: Allowed

Judgement